

[Shri T. T. Krishnamachari]

- (iv) Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1962-63. [Placed in Library. See No. LT-2343/64.]

ANNUAL REPORT OF THE DELHI DEVELOPMENT AUTHORITY

The Deputy Minister in the Ministry of Health (Dr. D. S. Raju): On behalf of Dr. Sushila Nayar, I beg to lay on the Table a copy of Annual Report of the Delhi Development Authority for the year 1961-62, under section 26 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-2344/64.]

NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962 AND CENTRAL EXCISES AND SALT ACT, 1944.

The Minister of Planning (Shri B. R. Bhagat): I beg to lay on the Table—

- (1) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

- (i) G.S.R. No. 50 dated the 11th January, 1964.
- (ii) G.S.R. No. 51 dated the 11th January, 1964.
- (iii) G.S.R. No. 87 dated the 18th January, 1964.
- (iv) G.S.R. No. 88 dated the 18th January, 1964.
- (v) G.S.R. No. 112 dated the 25th January, 1964.
- (vi) G.S.R. No. 196 dated the 8th February, 1964.

[Placed in Library. See No. LT-2345/64.]

- (2) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. No. 49 dated the 11th January, 1964.
- (ii) G.S.R. No. 145 dated the 1st February, 1964.
- (iii) G.S.R. No. 146 dated the 1st February, 1964.
- (iv) G.S.R. No. 147 dated the 1st February, 1964.
- (v) G.S.R. No. 194 dated the 8th February, 1964.
- (vi) G.S.R. No. 195 dated the 8th February, 1964.

[Placed in Library, See No. LT-2346/64.]

- (3) a copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

- (i) G.S.R. No. 36 dated the 1st January, 1964.
- (ii) The Central Excise (First Amendment) Rules, 1964 published in Notification No. G.S.R. 48 dated the 11th January, 1964.

[Placed in Library. See No. LT-2347/64.]

PUBLIC DEBT (AMENDMENT) RULES AND ESTATE DUTY (AMENDMENT) RULES, 1964

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): Sir, I beg to lay on the Table a copy each of the following Rules:—

- (i) The Public Debt (Amendment) Rules, 1964 published in Notification No. G.S.R. 144 dated the 1st February, 1964, under sub-section (3) of section 28 of the Public Debt Act, 1944. [Placed in Library. See No. LT-2348/64.]
- (ii) The Estate Duty (Amendment) Rules, 1964 published in Notification No. S.O. 419 dated the 1st February, 1964, under sub-section (3) of sec-